GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

STARRED QUESTION NO:343 ANSWERED ON:21.03.2013 MGNREGS Jena Shri Mohan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has assessed the implementation of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) recently in various States/ UTs;
- (b) if so, the details and the outcome thereof;
- (c) the details of the beneficiaries provided with employment for 100 days, States/UT- wise;
- (d) the number of job-card holders who have not been provided employment on demand, State/ UT-wise; and
- (e) whether compensation/unemployment allowance have been provided to these job-card holders and if so, the details thereof and if not the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)to(e): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 343 for answer on 21.03.2013.

(a)to(e): Ministry of Rural Development organizes concurrent evaluation/assessment of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) on periodic basis through Performance Review Committee(PRC) meetings, Regional Review Meetings and also during Labour Budget Meetings. The last PRC meeting was held in the month of January 2013. The Regional Review Meetings and Labour Budget Meetings were held with States/UTs in the month of February and March 2013. The Ministry of Rural Development has also engaged institutions like Indian Institutes of Management (IIMs), Indian Institutes of Technology (IITs), National Institute of Rural Development (NIRD), National Sample Survey organization (NSSO) and other professional institutions to conduct studies and surveys on the implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). Significant positive impacts of MGNREGA, as revealed through these studies are:

- (i) Increase in agriculture wages and enhanced bargaining power of rural poor.
- (ii) Reduction in distress migration
- (iii) Improvements in ground water table, agricultural productivity and cropping intensity.
- (iv) Reduction in vulnerability.

The details of number of households who completed 100 days of employment during 2010-11 and 2011-12 under MGNREGA as reported by States/UTs are given in Annexure-I. The data regarding number of job-card holders, who have not been provided employment on demand, is not maintained State/UT-wise separately. However State/UT-wise details of unemployment allowance due and paid to the applicants for the financial year 2010-11 and 2011-12 (as reported by States/UTs) are given in Annexure-II. Payment of unemployment allowance to entitled MGNREGA applicants is a legal requirement as per various provisions in the Act. As per Section 7(3) to 7 (6) of the Act, liability for payment of unemployment allowance is on the concerned State Government and it is to be sanctioned and disbursed by the Programme Officer or such local authority as the State Governments may notify. Payment of unemployment allowance shall be made not later than 15 days from the date on which it becomes due and the procedure for payment of unemployment allowance is to be prescribed by the State Governments. In the Labour Budget Meetings, Performance Review Committee meetings and Regional Review Meetings with the States/UTs, the Ministry has impressed upon the States to formulate rules for payment of unemployment allowance in conformity with Section 7 of MGNREG Act 2005 and liquidate the unemployment allowance due to the workers and constantly follows up the same.